

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**O.A.No.241/2017  
Ahmedabad, this the 22<sup>nd</sup> day of February, 2018**

Coram :

Hon'ble Dr. K.B.Suresh, Member (J)  
Hon'ble Shri K.N.Shrivastava, Member (A)

Nishant Niraj,  
Aged about 34 years,  
Son of Shri S.R.Singh,  
Presently working as Inspector,  
Central Excise and Customs,  
Vadodara Audit-II, Surat,  
Residing at : E5/14, 1105 B,  
Green City, Bhatha,  
Surat-395 009..... Applicant  
(By Advocate : Shri Prithu Primal )

**Versus**

1. Union of India,  
(Through the Revenue Secretary,  
Government of India,  
Ministry of Finance,  
Department of Revenue, North Block,  
New Delhi-110 001.)
2. The Chairman,  
Central Board & Excise & Customs,  
North Block, New Delhi-110 001.
3. Chief Commissioner,  
Central Excise , Customs & Service Tax,  
Vadodara Zone,  
2<sup>nd</sup> Floor, Central Excise Building,  
Race Course Circle,  
Vadodara-390 007..... Respondents  
(By Advocate : Ms. R.R.Patel )

**ORDER (ORAL)**

**Per : Hon'ble Dr. K.B. Suresh, Member (J)**

We have heard the matter today.

2. It appears that the OA is covered by the decision passed in the OA No.169/2018 decided on 15.1.2018 by the Principal Bench, New Delhi.

3. Therefore, after having explained the matter, we have gone through the aforesaid order dated 15.1.2018 at para-4 passed in OA No.169/2018 by Principal Bench, New Delhi. It reads as follows :

*“In view of the above, this OA is disposed of at the admission stage without going into the merits of the controversy with a direction to the respondents to examine the case of the applicants in the light of the judgment passed in OA No.3405/2014 and pass appropriate order in accordance with law within a period of two months from the date of receipt of a copy of this order.”*

4. We also adopt the same order. Therefore, the case of the applicant shall be looked into a fresh in the light of the judgment passed in OA No.3405/2014 of the Principal Bench and as stated in the order mentioned above within a period of two months from the date of receipt of a copy of this order. In the interregnum, no other orders may be issued.

5. The OA stands disposed of with the above direction. No costs.

**(K.N.Shrivastava)**  
**Member (A)**

**(K.B.Suresh)**  
**Member(J)**

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